

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
STARRED QUESTION No. 206
TO BE ANSWERED ON 15.03.2023

Guidelines to the State Governments for Import of Coal

*206. SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of COAL be pleased to state:

- (a) whether any guidelines have been issued by the Union Government asking States to import coal on their own for mass production and if so, the details thereof;
- (b) whether the State Governments are likely to face difficulties in importing coal from various countries which may affect the production of electricity; and
- (c) if so, the details thereof along with the reasons for issuance of such guidelines by the Union Government?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a)to(c): A statement is laid on the table of the House.

Statement referred to in reply to part (a) to (c) of Lok Sabha Starred Question No. 206 for answer on 15/03/2023 regarding Guidelines to the State Governments for Import of Coal.

(a) & (c): Ministry of Power vide letter dated 09.01.2023 has directed Central, State Gencos and IPPs to take necessary action and immediately plan to import coal through a transparent competitive procurement for blending at the rate of 6% by weight so as to have coal stocks at their power plants for smooth operation till September 2023.

(b): As per the current import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the sources of their choice as per their contractual prices on payment of applicable duty. As such, State Gencos have been importing coal as per their requirement. As informed by Central Electricity Authority (CEA), no such difficulty has been reported which would affect the production of electricity.
